

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 302**  
CA-672/2019  
In  
IB-1345(ND)/2019

**IN THE MATTER OF:**

MRA Associates India Pvt Ltd

**Vs**

M/s. Nextgen Procon Pvt. Ltd.

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 59 of IBC, 2016**

**Order delivered on 01.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Saurabh Kalia, Advocate

For the Liquidator : Mr. Arpit Dwivedi, Advocate.

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

**CA-672/2019:-**

Heard the submissions made by the Learned Counsel appearing for both the parties.

Arguments heard. The parties are at liberty to file written submissions along with case laws, if any, within one week.

List the matter on **15.05.2024** for compliance.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**